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NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CP(IB)No.153/KB/2019
CA(IB)No.1197/KB/2019
CA(IB)No.1180/KB/2019

Present: 1. Hon'ble Member (J), Shri Jinan K.R.

2. Hon'ble Member (T), Shri Harish Chander Suri

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 1st October, 2019, 10:30 A.M

Name of the Company		Quippo Infrastructure Ltd. Vs. Dascon Sourav Commercial Pvt. Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Ankita Mukherjee - Adv. for the Operational Creditor
Ankharjee Adv.
1/10/19.
2. Vikas Sr, Adv
S. Nayak, IRP
1/10/19
Sankha naya
11/10/19
3. Surya Chattopadhyay
Saptarshi Mal
Aditya Mondal - Adv for the Corporate Debtor
Mondal
1/10/19

ORDER

Ld. Interim Resolution Professional with his Counsel appears. Ld. Counsel for the Operational Creditor appears. Ld. Counsel for the Corporate Debtor appears.

It is jointly submitted by the Ld. Counsel for the Operational Creditor as well as the Corporate Debtor that the matter was settled out of the Tribunal and the Ld. Counsel appearing for the Operational Creditor submits that she has filed CA(IB) No. 1197/KB/2019 under Rule 11 of the NCLT Rules, 2016 for withdrawal of the C.P.

Being satisfied that the matter was settled before constitution of Committee of Creditors, this application is maintainable under Rule 11 of the NCLT Rules and the permission is granted to withdraw the C.P. in the instant case.

In the meanwhile, Ld. Interim Resolution Professional submits that resolution costs and his fees has been paid. He is hereby discharged from the responsibility of Interim Resolution Professional in the matter.

CP is disposed of as withdrawn. Accordingly, CAs are also disposed of.

Free copy of the order is to be served on both the parties.

File is consigned to record.



(Harish Chander Suri)
Member (T)



(Jinan K.R.)
Member (J)